

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 887/95

(X)

New Delhi this the 5th day of December 1995

Hon'ble Shri S.R.Adige, Member (A)

Hon'ble Dr. A.Vedavalli, Member (J)

Shri Prahlad Batra
S/o Shri Dayal Chand Batra
r/o New Delhi
C/o Shri Sant Lal Advocate
C-21(B) New Multan Nagar
Delhi-110056

....Applicant

(By Advocate: Shri Sant Lal)

Versus

1. Union of India, through
the Secretary,
Ministry of Communications,
Department of Posts,
Dak Bhawan,
New Delhi-110001.
2. The Chief Postmaster General
Haryana Circle,
Ambala Cantt-133001.
3. The Superintendent R.M.S. 'D' Division,
Asaf Ali Road,
New Delhi-110002.

....Respondents

(By Advocate: Shri M.M.Sudan)

ORDER(Oral)

Hon'ble Shri S.R.Adige, Member (A)

We have heard the Counsel for both the parties.

2. Applicant's Counsel states that the relief claimed by the applicant has been granted by the respondents, seeks permission to withdraw the application. Permission is granted and the OA is dismissed as withdrawn, with liberty granted to the applicant as prayed for by him to file a fresh OA in accordance with law if so advised, if any grievance still survives. *No costs.*

A. Vedavalli
(DR. A. VEDAVALLI)
Member (J)

S.R. Adige
(S.R. ADIGE)
Member (A)

cc.